

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

CA(CAA)-89(NB)/2017

IN THE MATTER OF:

M/s. Raghunath Equipments (P) Limited

.....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 20.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/applicant : -

For the Respondent : -

ORDER

None appeared on behalf of the petitioner even at the time of second call. Further, even on 18.07.2017 when the matter was listed, there was no representation on behalf of the Petitioners/applicants.

In the circumstances, it is evident that the petitioner seems to be not interested in prosecuting the petition and hence, this Tribunal is constrained to dismiss the Petition for non-prosecution. Let the files be consigned to records after complying with formalities.

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
20.7.2017